

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH – II  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 26-07-2021 AT 2.30 P.M THROUGH VIDEO  
CONFERENCING:

PRESENT: SMT. R. SUCHARITHA, MEMBER (JUDICIAL)  
SHRI B. ANIL KUMAR, MEMBER (TECHNICAL)

APPLICATION NUMBER :  
PETITION NUMBER : IBA/1368/2019  
NAME OF THE PETITIONER : Samunnati Agro Solutions Pvt Ltd  
NAME OF THE RESPONDENTS : SR Marine Foods Pvt Ltd  
UNDER SECTION : Sec 9 Rule 6 of IBC, 2016

(16)

[IBA/1368/2019]

**ORDER**

Ld. Counsel Mr. Nithyesh Natraj for the Petitioner and Ld. Counsel Mr. Rohan Rajasekaran for the Respondent are present.

The parties have arrived at a compromise by a Settlement Deed dated 30.06.2021. Based on the terms and conditions of the Settlement Deed, the Petitioner seeks permission to withdraw this petition with liberty to file a fresh petition, if the Corporate Debtor violates the terms and conditions of the Settlement Deed.

Based on the compromise arrived between the parties, this IBA/1368/2019 stands **dismissed as withdrawn** with liberty.

**The Registry** is directed to accept photo copy of the duly signed Compromise Memo in IBA/1368/2019.

-sd-  
**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

-sd-  
**(R. SUCHARITHA)**  
MEMBER (JUDICIAL)

vs